

prices prevailing in the international and domestic markets on account of different varieties traded, variation in quality and other terms of trade.

Directions issued under FCI Act, 1964

1358. SHRI V.P. DURAISAMY: Will the Minister of FOOD be pleased to state:

(a) whether it is a fact that directions/restrictions regarding pension of employees were issued under section 6(2) of the Food Corporations of India Act, 1964;

(b) if so, whether such instructions/restrictions mostly pertaining to administration/personnel management of FCI has any relevance with section 6(2) of FCI Act in as much as this Section deals with policy guidelines protecting the interests of the Producers and the Consumers only; and

(c) whether such instructions will not tantamount to gross interference in the day-to-day administration of FCI, there by making the Board of directors defunct?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) No, Sir.

(b) and (c) Do not arise.

Action plan for export Led Growth Centres

1359. SHRI GOVINDRAO ADIK: Will the Minister of COMMERCE be pleased to state:

(a) Which are the export led growth centres identified by Government in Western part of the country;

(b) what are the steps taken to focus their attention towards maximum exports and expansion for raising exports within the time bound programme;

(c) whether any comprehensive scheme for this purpose for this part of the country has been prepared; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) As of now the following locations in the western part of the country fall in the category of Export Intensive Areas:—

Location	State
Surat	Gujarat Gujarat
Jamnagar	Gujarat Gujarat
Rajkot	Maharashtra
Vapi-Ankleshwar	
Nagpur	

(b) to (d); The State Governments of Gujarat and Maharashtra have been advised to prepare feasibility studies for strengthening the infrastructure at Surat and Nagpur respectively in order to facilitate export promotion.

Resortment over Pension Scheme for EPF Subscribers

1360. SHRI SATISH PRADHAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government is aware of the unrest and resentment among the working class over the proposed pension scheme for EPF subscribers;

(b) if so, whether Government have received memorandum from Trade Unions all over the country against the proposed anti-labour pension scheme and details thereof;

(c) what are the anti-labour/unfavourable provisions/implications of the scheme which are likely to affect working class very adversely; and

(d) what action is taken/proposed by Government to safeguard the Interests of working class?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY): (a) to (d) The Government has since framed